

Kerala, Tripura and Uttar Pradesh have arranged Youth Parliament competitions in their respective States. Punjab, Gujarat, Bihar, Orissa, Nagaland, West Bengal, Sikkim, Manipur, Meghalaya, Goa, Daman & Diu, Pondicherry, Dadra & Nagar Haveli and Andaman & Nicobar Islands have agreed to implement the Scheme in their respective States/Union Territories.

Discontentment among Workers over Conciliation Proceedings

4961. SHRI AMARSINH V. RATHAWA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether there is a great discontentment among the workers and trade unions of the country regarding the working of the conciliation proceedings with reference to Industrial Tribunal and final disposal of cases by them;

(b) if so, the main reasons for such discontentment;

(c) whether Government have directed or propose for the same to the concerned authority to dispose of the cases within specific period;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) whether Government will bring forward any bill in this regard and if so, when and the details thereof and if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (e). Government have not received any specific reports in this regard. The entire question of prompt disposal of disputes is under examination in the overall context of the proposed Industrial Relations Bill.

Regularisation of casual labour

4962. SHRI AMARSINH V. RATHAWA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware that in various Departments or various Ministries of Centre and States, there are such temporary and casual labourers and employees who are working there since 5, 10, 15 years and still not made permanent;

(b) if so, how many such employees are in each State and in each Ministry and Establishments;

(c) what steps Government have taken to make them permanent and what are the reasons that they are still as temporary and casual; and

(d) whether Government propose to bring forward a bill in Parliament in this regard; if so, when and details thereof and if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). Information is being collected and will be placed on the Table of the House after it is received.

(d) There is no such proposals at present.

Removing Lacuna Payment of Wages Act, Workmen's Compensation Act and other Labour Act in consultation with workers

4963. SHRI AMARSINH V. RATHAWA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware that there are many lacuna in the present Payment of Wages Act, Workmen's Compensation Act and such other Acts in which the interest of